COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 593 OF 2018 IN</u> DFR NO. 1688 OF 2018

Dated: 18th May, 2018

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

GSPL India Transco Limited Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board Respondent(s)

Counsel for the Appellant(s) : Mr. Parag Tripathi, Sr. Adv.

Mr. Piyush Joshi Ms. Sumiti Yadava Ms. Telma Raju

Mr. Prithviraj Chauhan

Mr. Srinivasan Mr. Kunal Bahri

Counsel for the Respondent(s) : Mr. Prashant Bezboruah

Mr. Sumit Kishore

ORDER (IA No. 593 of 2018)

(Application for condonation of delay in filing the appeal)

Heard Mr. Parag Tripathi, Learned Senior Counsel appearing for the Appellant and Mr. Prashant Bezboruah Learned counsel appearing for the Respondent.

The learned senior counsel appearing for the Appellant, at the outset, submitted that there is 768 days' delay in filing the appeal which has been explained satisfactorily and sufficient cause has been shown in paragraph

5 and 6 of the application that may kindly be accepted and the delay may

kindly be condoned in the interest of justice and equity.

Per contra, the learned senior counsel appearing for the Respondent

fairly submitted that in the light of the reasons for delay in filing the appeal

are explained in Paragraph 5 and 6 of the application, the delay may kindly

be condoned.

Submissions made by the learned counsel for the appellant and the

respondent, as stated supra, are placed on record.

In the light of the submissions made by the learned senior counsel for

the appellant and the reasons given in the application explaining delay in

filing the appeal, we find it satisfactory as sufficient cause has been made

out. The same is accepted and the delay in filing the appeal is condoned.

IA No. 593 of 2018 for delay in filing the Appeal is allowed. The application

is disposed of.

DFR NO. 1688 OF 2018

Registry is directed to number the appeal and list the matter for

admission on 25-5-2018, as agreed by the learned counsel appearing for

both the parties.

(Justice N. K. Patil)
Judicial Member

(B. N. Talukdar)
Technical Member (P&NG)

tpd/vg